

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1685/97.

Dt. of Decision : 23-12-97.

S.Laxmaiah

.. Applicant.

Vs

1. The Sub-Divisional Inspector (P),
Atmakur(R), Sub-Division,
Kurnool District.
2. The Enquiry Officer and
Asst. Superintendent of Post Offices
(Head Quarters), O/o the Superintendent
of Post Offices, Kurnool-518 001.
3. The Sub-Post Master,
Nandikotkur, Bazar Post Office,
Kurnool-518 001.
4. Sri Y.Tirumalaiah, Sub-Postmaster,
Nandikotkur, Bazar Post Office,
Kurnool-518 001.

.. Respondents.

Counsel for the applicant

: Mr.M.V.Raja Ram

Counsel for the respondents

: Mr.N.R.Devaraj, Sr.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.).

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.))

None for the applicant. The applicant was also absent
when the OA was taken up for hearing. Heard Mr.N.R.Devaraj, learned
counsel for the respondents.

Jax

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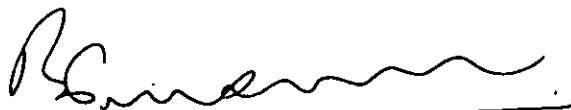
2. The applicant while working as ED Packer was put off from duty on certain misconduct ^{alleged have} taken place on 31-1-96. With respect to the said incident and with regard to other misconduct two charges memos were served with the applicant and an enquiry was conducted under Rule-8 of the ED Staff Service Rules. After concluding the enquiry the disciplinary authority viz., The Sub-Divisional Inspector (P), Atmakur(K) (R-1) imposed the penalty of removal ~~of the applicant~~ from service.

3. Against the said punishment of removal, the applicant submitted a representation dated 20-08-97 (Page-11 to the OA) and it is submitted that his representation is yet to be disposed of.

4. The applicant has filed this OA challenging the impugned order bearing No. IN V/F1/1/96 dt. 30-6-97 (Page-17 to the OA) passed by the R-1 and to set aside the enquiry report dated 31-1-1997 (Page-13 to the OA) of R-2 and for a further direction to the first respondent to reinstate him with all consequential benefits.

5. Since the appeal/representation dated 20-08-97 is pending consideration we feel it proper to direct the concerned respondents to decide the said representation with ⁱⁿ two months from the date of receipt of a copy of this order.

6. With the above direction, the OA is disposed of at the admission stage itself. No order as to costs.



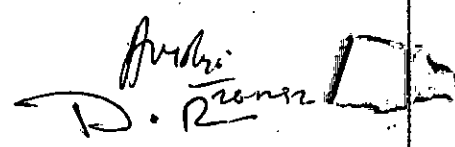
(B.S. JAI PARAMESHWAR)
MEMBER(JUDL.)

23.12.97

Dated : The 23rd Dec. 1997.
(Dictated in the Open Court)



(R. RANGARAJAN)
MEMBER(ADMN.)



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DA.1685/97

Copy to:-

1. The Sub-Divisional Inspector (P), Atmakru(K), Sub-Division, Kurnool District.
2. The Enquiry Officer and Asst. Superintendent of Post Offices (Head Quarters), O/o The Superintendent of Post Offices, Kurnool.
3. The Sub-Post Master, Nandikotkur, Bazar Post Office, Kurnool.
4. One copy to Mr. M.V. Raja Ram, Advocate, CAT., Hyd.
5. One copy to Mr. N.R. Devaraj, Sr. CGSC., CAT., Hyd.
6. One copy to BSJP (J), CAT., Hyd.
7. One duplicate.

Srr

27/12/97 (7)
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESWAR :
M(J)

Dated: 23/12/97

~~ORDER / JUDGMENT~~

~~MA./R.A./C.A.No.~~

in

O.A.No.

1685 / 97

Admitted and Interim Directions
Issued.

Allowed

~~Disposed of With Directions~~

Dismissed

Dismissed as Withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

SRR

II Court

M. V. Chandra

